

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 1015/96

Date of Order : 17.2.98

BETWEEN :

G.Sambasiva R

.. Applicant

AND

1. The Sub Divisional Officer,  
Telecommunication, Hindupur.
2. The Telecom District Manager,  
Anantapur.
3. The Chief General Manager,  
Telecommunications,  
Doorsanchar Bhavan,  
Nampally Station Road,  
Hyderabad.
4. The Chairman, Telecom Commission,  
New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr.K.Venkateswara Rao

Counsel for the Respondents

.. Mr.V.Bhimanna

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.K.Venkateswara Rao, learned counsel for the applicant and none for the respondents.

2. This OA is filed praying for a declaration that the applicant is entitled for regular absorption as casual w.e.f. 1.4.95 including the casual service rendered by him prior to attaining the age of 18 years in terms of the judgement

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in OA.1445/95 dated 29.11.95 with all consequential benefits such as seniority including the seniority in eligibility list of Phone Mechanics and on that basis pay and allowances and other attendant benefits.

3. When the OA was taken up for admission hearing today the learned counsel for the applicant submitted that he is not pressing this OA.

4. In view of the above submission the OA is disposed of as withdrawn. No costs.

  
( B.S. JAI PARAMESHWAR )  
Member (Judl.)

  
( R.RANGARAJAN )  
Member (Admn.)

17/2/98

Dated : 17th February, 1998

(Dictated in Open Court)

sd

  
D.R.

DA.1015/96

Copy to :-

1. The Sub Divisional Officer, Telecommunication, Hindupur.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager, Telecommunications, Doosanchar Bhavan, Nampally Station Road, Hyderabad.
4. The Chairman, Telecom Commission, New Delhi.
5. One copy to Mr. K.Venkateswara Rao, Advocate, CAT., Hyd.
6. One copy to Mr. V.Bhimanna, Addl.CGSC., CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One duplicate.

srr

23/2/98  
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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :  
M(J)

DATED: 17/2/98

ORDER/JUDGMENT

M.A./R.A./C.A. NO.

in  
D.A. NO. 1015/98

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

